

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (DR. ABRAR AHMED): (a) and (b) : The Reserve Bank of India (RBI) has reported that advances amounting to Rs. 2106.34 lakhs, Rs. 1901.41 lakhs and Rs. 989.16 lakhs were disbursed to 12,777, 12,481 and 7,482 small scale industrial units in Assam, by scheduled commercial banks, as on the last Friday on June, 1989, 1990 and 1991 respectively (as per the latest data available).

Group Insurance Scheme

7867. **SHRIMATI DR. KUMARI BHANDARI:** Will the Minister of FINANCE be pleased to state;

(a) whether Group Insurance Scheme has been launched compulsory for all the Government employees;

(b) if so, the details thereof with effective date of implementation including benefits to be paid to beneficiaries of the scheme;

(c) whether this scheme has been implemented in all offices of Central Government and NDMC;

(d) of so, the details thereof; and

(e) if not, the reasons therefor and steps to be taken to ensure its implementation at the earliest in all the offices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARAMURTHY): (a) and (b) : An insurance scheme named 'Central Government Employees Group Insurance Scheme (CGEGIS)' was introduced on 1st January, 1982. It is compulsory for all the Central Government employees. Under this Scheme, monthly subscription of Rs. 15/—, Rs. 30/—, Rs. 60/— and Rs. 120/— is recovered from the Group 'D', 'C'

'B' and 'A' employees respectively w.f. 1st January, 1990, providing an insurance cover of Rs. 15,000/—, Rs. 30,000/— Rs. 60,000/— and Rs. 1,20,000/— to the families of the subscribers in the event of their death in service. In addition to the insurance cover, subscribers or their families are also entitled for refund of accumulations in the savings fund with interest thereon at the rates revised from time to time on cessation of service/ death. The revised subscription rates and insurance cover are compulsory for post-1990 subscribers. Earlier subscribers have, however, been given the option of contributing at the old rates, which were Rs. 10/—, Rs. 20/—, Rs. 40/— and Rs. 80/— per month.

(c) and (d) CGEGIS is applicable to all the offices of Central Government. NDMC have a separate scheme for its' employees.

(e) NDMC is a local body under the Ministry of Home Affairs. CGEGIS is not applicable to employees of local bodies, autonomous institutions and Public Sector Enterprises. There is a Saving Linked Group Insurance Scheme applicable to NDMC staff parallel to CGEGIS.

Social Housing Schemes by LIC and GIC.

7868. **SHRI SOBHANADREESWARA RAO VADDE:** Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation of India (LIC) and the General Insurance Corporation of India (GIC) have launched any social housing schemes?

(b) if so, the details of the details of these schemes; and

(c) the total amount of loan given by LIC and GIC to Mahhya Pradesh for implementing the above schemes during the last three years and proposed to be given during the current year?

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ISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN- TARY AFFAIRS (DR. ABRAR AHMED) :

(a) and (b) The social Housing Schemes of LIC/ GIC cover the Rural Housing and Housing for Economically Weaker Sections of the Society. Both LIC and GIC grants loans to State Govern- ments every year for financing various social housing schemes on the basis of allocation made by the Planning Commission in consultation with other concerned departments.

(c) During the last three years (1990—91 to 1992—93) the LIC India and GIC of India together have granted an amount of Rs. 21.23 crores as loan to Madhya Pradesh for implementing their social housing schemes.

As for the current year (1993—94) the loan will be sanctioned after allocation of LIC/GIC funds has been finalised by the planning Com- mission.

Handloom Reservation Act

7869. SHRI SYED SHABHABUDDIN : Will the Minister of TEXTILES be pleased to state:

(a) whether the Supreme Court have up- held the Hank yarn obligation scheme, 1974, and resolved the dispute between the organised textile sector and the handloom sector; and

(b) if so, the consequential steps taken by the Government to enforce the scheme as well as other orders reserving the production of certain categories to textiles for the handloom sector?

THE MINISTER OF STATE TEXTILES (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) After the recent Supreme Court judg- ment upholding the Hank Yarn Obligations Or- der, steps have been initiated for vacation dis- missal of Stay Orders and Writ Petition. The Government has directed the concerned States

and other implementing agencies to undertake effective enforcement of the Handloom Reser- vation Orders.

Overdrafts of States

7870. SHRI GOPINATH GAJAPATHI : Will the Minister of FINANCE be pleased to state:

(a) the amount of overdraft of different States as on March, 31, 1993;

(b) whether the Government have taken decision to waive the overdraft of some of those States;

(c) if so, the details thereof; and

(d) the reasons for taking such a decision?

THE MINISTER OF STATE IN THE MIN- ISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY) : (a) The names of State Governments which were in overdraft as on March 31, 1993 and the amounts of overdraft are indicated below:

<i>Name of the State</i>	<i>Amount of overdraft (Rs. in crore)</i>
1. Goa	3.08
2. Gujarat	138.65
3. Himachal Pradesh	143.22
4. Kerala	156.04
5. Madhya preadesh	92.58
6. Manipur	3.51
7. Mizoram	8.72
8. Nagaland	88.91
9. Orissa	67.59
10. Tamil Nadu	42.94